

instances should be immediately brought to the notice of the Prime Minister as well.

Influenza Epidemic

*464. Shri V. P. Nayar: Will the Minister of Home Affairs be pleased to state:

(a) the total number of man hours lost in Government work on account of influenza epidemic among Central Government employees; and

(b) whether any special consideration has been shown by the Government of India in giving leave or other benefits to those employees who became victims of the disease?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The information is being collected and will be placed on the Table of the House in due course

(b) Government servants receive medical facilities under the Contributory Health Service Scheme and the Central Services (Medical Attendance) Rules. Casual leave and regular leave have been given liberally to all Government servants who contracted influenza. No other special consideration has been found.

Shri V. P. Nayar: May I know whether Government have given casual leave to employees who had already exhausted their casual leave, when they were struck down by influenza on account of no fault of theirs?

Shri Datar: In that case, other kinds of leave are given

Shri V. P. Nayar: What kind of leave?

Shri Datar: Medical leave.

श्री भक्त वसंत : पिछली बार जब पीलिया का रोग दिल्ली में फैला था उस वक्त भी भारत सरकार के कर्मचारियों को कोई विशेष सुविधायें नहीं दी गई थी और जो साधारण छुट्टियाँ मिलती हैं, वही उन को

प्रदान की गई थी। मैं जानना चाहता हूँ कि क्या गवर्नमेंट इस बात पर विचार कर रही है कि कर्मचारियों को विशेष सुविधायें दी जायें और जो छुट्टियाँ वे लेते हैं, उन को उन की कैजुअल लीव में न जोड़ा जाये ?

गृह-कार्य मंत्री (वंदित मो० ब० दास) :-
भागों को कर्मचारी बीमार ही नहीं पड़ेंगे।

शिक्ष. के स्कूल अध्यापकों का वे.न.

*४६५. श्री. नवल प्रभाकर क्या शिक्ष और वृत्त निक गवेषणा म.न. यह बताने की कृपा करेंगे कि .

(क) क्या यह सब है कि दिल्ली प्रशासन के अन्तर्गत सहायता-प्राप्त गैर-सरकारी स्कूलों के अध्यापकों को वेतन की शेष धनराशि अभी तक नहीं मिली है, और

(ख) यदि हा, तो उस का भुगतान कब तक किये जाने की प्राप्ता है ?

शिक्ष. और वृत्त निक गवेषणा उ-मंश्री (श्री. ब० मो० दास) : (क) और (ख) इन सम्बन्ध में कुछ शिकायतें आई हैं और मुख्य कमिश्नर ने अन्त्य बातों के साथ-साथ इस विषय की देखभाल करने के लिये भी एक समिति नियुक्त की है।

श्री नवल प्रभाकर क्या मैं जान सकता हूँ कि यह समिति अपने निर्णय कब तक दे देगी ?

Shri M. M. Das: The committee has not yet submitted its reports, and the information is ...

उ.अध्यक्ष महोदय कमेटी कब तक अपनी रिपोर्ट देगी, यह प्रश्न है।

Shri M. M. Das: I do not know when the committee will submit its report.

श्री नवल प्रभाकर : क्या यह सत्य है कि हाल ही में दिल्ली राज्य शिक्षक संघ ने एक प्रस्ताव पास कर यह तय किया है कि "स्कूल जाओ और न लड़ो" ?

Shri M. M. Das: So far as the payment to school teachers in Government aided private schools or the complaints regarding private schools aided by Government are concerned, this committee has been set up, and it will enquire into all these matters.

Dr. Ram Subhag Singh: The question was whether teachers had decided that they would go to schools but would not teach.

Mr. Deputy-Speaker: Perhaps, the question was not understood. But the questioner did not take objection to it. The answer given was not relevant to that question. The question was whether the teachers had taken a decision that they should go and attend the schools but should not teach.

Shri M. M. Das: I do not know whether actually the teachers have taken this decision.

Shri Shree Narayan Das: May I know whether the attention of Government has been drawn to the fact that in some of these private schools, teachers have to sign the payrolls for higher sums, whereas they get only half of those sums?

Shri M. M. Das: A similar complaint was made on the floor of this House when the Demands for Grants relating to the Education Ministry were under discussion.

Mr. Deputy-Speaker: Did they voice the feelings of the people then?

Shri S. C. Samanta: May I know whether the cases of those teachers who were given the assurance of an initial higher pay have also been referred to this committee, that is, cases which have been outstanding for more than four years?

Shri M. M. Das: I want notice.

Shri D. C. Sharma: May I know the terms of reference of the committee that has been appointed?

Shri M. M. Das: The terms of reference of this committee are as follows:—the resources of the privately managed schools, the payment of teachers' salaries, the security of

their tenure of service, approved and unapproved items of income and expenditure, reserve funds, and the suggestion of ways and means for the general improvement of the conditions of these schools in all respects, particularly, from the organisational point of view —

Shri Narayanankutty Memon: In view of the fact that these teachers are put to so much of difficulty in getting their payments, will Government consider the possibility of paying them direct?

Shri M. M. Das: Last March, it was reported by the Delhi Teachers' Association that there were fifteen institutions which had not paid salaries to their teachers. On investigation, it was found that as these institutions could not properly comply with the rules and regulations of grants-in-aid, the grants-in-aid paid by Government were stopped. Now, we issued orders to relax these rules and regulations, and make immediate payment of the grants-in-aid to these institutions. So, these teachers were paid.

But further complaints have been received by us, and in order to investigate into this matter, under the advice of the Government of India, the Chief Commissioner of the Delhi Union Territory has set up a committee under the chairmanship of Shrimati Sucheta Kripalani, a lady Member of this House. This committee is investigating into all the complaints that have been made to Government.

Escape of Undertrial Prisoners

*466. **Shri Radha Raman:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that two undertrial prisoners escaped from Delhi jail on the 3rd July, 1957;

(b) if so, whether any enquiry was made into this incident;